

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 420**

**Company Appeal /13/ND/2022, IA/4707/ND/2021,  
IA/3618/ND/2023, Company Appeal/32/ND/2023, Company  
Appeal/31/ND/2023 IN IB/923/ND/2020**

**IN THE MATTER OF:**

Ankur Enterprises

...

Applicant

Versus

Pantel Technologies Private Limited

...

Respondent

**under Section 9 of (IBC)CIRP, 2016.**

**Order delivered on 15.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Applicant

: Mr. Govind Bhardwaj, Adv. for the R-32 in IA  
No. 4707/ND/2021

For the Respondent

: Mr. Dhananjaya Sud, Mr. Akhand Pratap  
Singh, Advs.

For the Liq.

: Mr. Harish Taneja, Ms. Parul, Adv.

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is  
adjourned to **06.03.2024**.

**Sd/-**  
**(Court Officer)**